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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/488 /2008-494 /2008

Date 24/07/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C. (ICD) NEW DELHI
ICD, TUGHLAKABAD, NEW DELHI 110020.
C.C. (ICD) NEW DELHI

Appellant

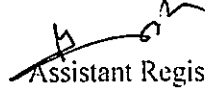
Vs
Respondent

M/S D.M.INTERNATIONAL,

MISC. ORDER NO.C/50/08-CUS

I am directed to transmit herewith a certified copy of Final order No.C/246-252/08-CUS. DATED 18.07.08

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

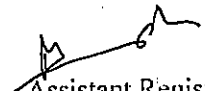
Copy to :

1. Respondent

M/S D.M.INTERNATIONAL,
COMBINED BUSINESS CENTER,
BASEMENT CABIN-4, GOPALA TOWER,
25, RAJENDRA PLACE,
NEW DELHI-110008

2. Adv. / Consult MR. V.K. AGRAWAL, ADV.
B-82, LAJPAT NAGAR-II. N.D. - 24.

3. S.D.R.
4. J.C.D.R.
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications. M-93, Marg. 46, Saket, New Delhi 110017
7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)
9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017
13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

**COURT NO. II
Customs COD Application Nos. 206-212 of 2008 in Appeal
Nos. 488-494 of 2008**

CC, New Delhi

Appellant

Versus

M/s D.M. International

Respondent

Appearance

○ Shri B.K. Singh, Authorized Representative (DR) – for the appellant.

Shri V.K. Agarwal, Advocate – for the Respondent.

**CORAM: Hon'ble Shri S.S. Kang, Vice President
Hon'ble Sh. Rakesh Kumar, Member (Technical)**

DATE OF HEARING : 18/07/2008.

○ Final Order No. C/246 to 252/08 Dated : 18/7/08
Misc Order No 5/50/08

Per. S.S. Kang :-

Revenue filed these applications for condoning of delay
in filing the supplementary appeals.

2. We find that the present appeals are filed against the Order-in-Appeal No. 113 to 119/D-II/05 dated 08/04/2005. The earlier appeal ~~was~~ filed by the Revenue against the same impugned order is already decided by the Tribunal vide final order No. C/98-100/08-CUS dated 08/04/08 and the matter was remanded to the Commissioner (Appeals). As the appeal against the same impugned order is already disposed off, therefore, the present appeals are dismissed as infructuous. COD application is also disposed off in the same ground.

(Dictated and pronounced in open court)

(S.S. Kang)
Vice President

(Rakesh Kumar)
Member (Technical)

PK